

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 860/96

Date of Decision: 15.3.1999.

Shri Arjun Shivaji Veer

Applicant.

Shri S.P.Kulkarni.

Advocate for
Applicant.

Versus

Union of India and others.

Respondent(s)

Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri. D.S. Bawej, Member (A).

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to other Benches of the Tribunal?

R. G. Vaidyanatha
Vice Chairman.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH 'GULESTAN' BUILDING NO:6
PRESCOT ROAD, MUMBAI:1

Original Application No. 860/96

Monday the 15th day March 1999.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri D.S. Baweja, Member (A)

Arjun Shivaji Veer
Residing at
17/167, Type I
Ekta Vihar C.G.S. Colony
Sector 25, Belapur,
Navi Mumbai.

... Applicant.

By Advocate Shri S.P. Kulkarni.

V/s.

Union of India through
Hon'ble Registrar,
Central Administrative Tribunal,
Gulestan Building, 3rd floor
Prescot Road, Behind Khadi Bhawan
Mumbai.

Hon'ble Chairman,
Central Administrative Tribunal
Principal Bench, Farid Kot house
Copernicus Marg.
New Delhi.

Shri M.L. Mengde (Peon)
C.A.T. Mumbai Bench
Gulestan Building, 3rd floor
Prescot Road, Mumbai.

... Respondents.

O R D E R (ORAL)

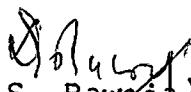
(Per Shri Justice R.G.Vaidyanatha, Vice Chairman)

Applicant has filed M.P. 96/99 for early hearing. Today the learned counsel for the applicant submits that in view of the revised seniority list issued by the administration, the applicant has no further grievance and the O.A. has become infructuous. He prays that as and when next vacancy of Peon arises applicant's case for change of designation may be considered.

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For the above reasons the O.A. is disposed of as having become infructuous. The applicant is at liberty to make representation to the administration whenever the next vacancy of Peon arise. If such a representation is received, the administration may consider the same as per rules. In view of this both the M.Ps. 96/99 and 170/99 do not survive and accordingly disposed of.


(D.S. Bawejah)

Member (A)


(R.G. Vaidyanatha)
Vice Chairman

NS